

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. No.537 OF 2005

Tuesday this the 27th day of March, 2007
CORAM :

**HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER
HON'BLE Mr. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

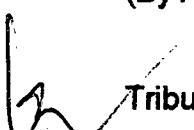
**S.Prabhullachandran
GDSMD (Putoff duty)
Thiruvanchoor P.O** : **Applicant**

(By Advocate Mr. P.R.Padmanabhan Nair)

Versus

1. **Assistant Superintendent of Post Offices
Kottayam East Sub Division
Kottayam**
2. **Deputy Post Master
Kottayam P.O
Kottayam**
3. **Senior Superintendent of Post Offices
Kottayam Division
Kottayam**
4. **Post Master General
Central Region
Kochi - 682 016**
5. **Chief Postmaster General
Kerala Circle, Trivandrum**
6. **Director General of Posts
Department of Posts
Government of India, New Delhi**
7. **C.K.Baby
Vaikom Sub Division Inspector (P)
Vaikom Sub Division, Vaikom -686141**
8. **Sajeevan B
Inspector of Posts
Kottayam West Sub Division
Kottayam** : **Respondents**

(By Advocate Mr. TPM Ibrahim Khan, SCGSC (R1-6)


**The application having been heard on 27.03.2007, the
Tribunal on the same day delivered the following :**

ORDER

HON'BLE Dr. K.B.S.RAJAN, JUDICIAL MEMBER

The enquiry proceedings have reached the stage of enquiry report having been submitted and the applicant has also filed a representation. As such, at this stage, this OA need not have further consideration. Interest of justice will be met if this OA is disposed of with liberty to the applicant to challenge any order of the disciplinary authority in case, the applicant is aggrieved by such order. Needless to mention that before approaching this Tribunal other statutory remedy was to be followed. Filing of a fresh OA will not be hit by resjudicata.

2. No costs.

Dated, the 27th March, 2007.

N.RK

**N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER**



**K.B.S.RAJAN
JUDICIAL MEMBER**

VS